

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1088
ANSWERED ON:15.11.2010
SOCIAL SECURITY FOR OUTSOURCED WORKS
Singh Shri Bhupendra

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether various works in Bharat-Oman Refineries Ltd., Bina, Madhya Pradesh are being outsourced;
- (b) if so, the details thereof;
- (c) the mechanism in place to ensure the compliance of social security/labour laws in favour of the workers employed by the companies which are performing the outsourced works;
- (d) whether the Government has examined the employment condition and social welfare provisions made in favour of the workers employed to complete the outsourced works;
- (e) if so, the details thereof; and
- (f) the steps being taken in this regard?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) & (b): Yes, the work has been out-sourced in the following non core areas:

1. Maintenance outsourced services.
2. Operation outsourced services.
3. Security Services.
4. Housekeeping services.
5. Grass cutting services.
6. Transport outsourced services.
7. Data Entry Services etc.
8. Construction work.

(c) to (f): Officers of the Central Industrial Relations Machinery take action for compliance of various labour laws so that the workers are not exploited in terms of wages and social security. Regular inspection are conducted by Inspectors and surprise/group inspection are also being carried out regularly. As and when any irregularities are being detected, complaint/claim application are being filed regularly. On receipt of individual complaint also action is being taken promptly in the matter. In the last three years, 377 No. of inspections has been conducted in Bharat Oman Refineries Ltd. and 212 No. of prosecutions filed in the Court of Law which resulted into imposition of fine to the tune of Rs. 2,07,000/- upon the defaulters.